

**Central Administrative Tribunal
Madras Bench**

OA 310/00411/2019

Dated Tuesday the 26th day of March Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

Dr. Sugato Dutt I.F.S.
Addl. Principal Chief Conservator of Forests
H-16/04, Taisha Apartment
2nd Main Road, Natesan Nagar
Virugambakkam, Chennai – 92. Applicant

By Advocate **M/s. Selvi George**

Vs.

1. The State of Tamil Nadu rep. by its
Chief Secretary, Government of Tamil Nadu
Fort. St. George
Chennai – 9.
2. The Principal Secretary to Government
Environment and Forest Department
Fort St. George
Chennai – 9. Respondents

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To issue a Mandamus to direct the first respondent to consider and pass orders on the representation of the applicant dated 2.1.2019 and pass orders in accordance with law”

2. Learned counsel for the applicant submitted that eventhough the applicant has submitted a representation before the appropriate authority seeking relief the authority has not passed any order in this matter. Learned counsel for the applicant would submit that the applicant will be satisfied if the appropriate authority passes reasoned and speaking order regarding the relief prayed for within a time frame.

3. In view of the limited submission made, OA is disposed of at the admission stage with a direction to the respondents to consider Annexure A6 representation dated 02.01.2019 filed by the applicant and pass a speaking order on the basis of the rules existing within a period of six weeks from the date of receipt of copy of this order.

(T. Jacob)
Member(A)

AS

26.03.2019

(P. Madhavan)
Member (J)